156 Writ	ten Answers to	[R	[RAJYA SABHA]		Unstarred Questions
Notification	Increase in the BED rate (in ₹ per litre)		Increase in the BED rate (in ₹ per litre)		Estimated Revenue Gain (in ₹ Crore)
No.					
	Unbranded	Branded	Unbranded	Branded	
	Petrol	Petrol	Diesel	Diesel	
22/2014-	1.50	1.50	1.50	1.50	6000 (for the
Central Excise					remaining 4½
dated					months of F.Y.
12.11.2014					2014-15)
24/2014-	2.25	2.25	1.00	1.00	4500 (for the
Central Excise					remaining 4
dated					months of FY.
02.12.2014	·				2014-15)

(b) The increase in excise duty on petrol and diesel has been effected, *inter alia*, taking into consideration the continued fall in international prices of crude and petrol and diesel.

Unfair business practices by Public Sector General Insurance Companies

3370. SHRI RANJIB BISWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether cases of alleged unfair business practices with regard to third party administrators by the Public Sector General Insurance Companies have come to the notice of Government:
 - (b) if so, the details thereof;
- (c) whether the Competition Commission of India (CCI) has initiated a probe against these companies;
 - (d) if so, the outcome thereof; and
- (e) the action taken by Government against these companies and their top level managers for their misdoings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) No, information regarding any such practice has come to the notice of the Government.

(c) to (e) Association of Third Party Administrators (ATPA) filed a case before the Competition Commission of India (CCI) against General Insurers' (Public Sector) Association of India (GIPSA) in the matter of formation of Third Party Administrator (TPA) by Public Sector Insurance companies. The said case No. 49/2010 was dismissed by the CCI vide order dated 08-07-2011. As per the information furnished by Competition Commission of India, an information (Case No. 107/2013) has been filed in Competition Commission of India by Association of Third Party Administrators against the General Insurers' (Public Sector) Association of India (GIPSA), Public Sector General Insurance Companies and Union of India. Vide order dated 15.04.2014 under Section 26(1) of the Competition Commission Act, the Commission has directed the Director General (DG) to conduct investigation and submit a report.

Reform in budgetary process

†3371. DR. SANJAY SINH: Will the Minister of FINANCE be pleased to state:

- whether Government is issuing guidelines to reform the budgetary process;
- if so, the details thereof; (b)
- whether the unnecessary delay in releasing funds can be avoided after passing of the budget through new procedure;
 - (d) if so, the details thereof; and
- the measures being taken by Government to tackle the problem of delay in the successful implementation of the important projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) No, Sir.

- Question does not arise.
- (c) to (e) Government has decided to route the funds in respect of Central Sponsored Schemes through State and Union Territory Legislatures w.e.f. 2014-2015. This will result in better monitoring of the implementation of the important projects by State/ Union Territory Government.

Non-recovery of defaulted loans

3372. SHRI PRABHAT JHA: Will the Minister of FINANCE be pleased to state:

(a) whether recovery system for defaulted loans in Allahabad Bank, Mangawan branch, Rewa has failed badly due to the connivance of defaulters and bank officials;

[†]Original notice of the question was received in Hindi.